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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 23.11.2026*

\# **CNR No. DLHC010557022026**

\+ **CRL.M.C. 8613/2026**

ANAND SHARMA AND ORS .....Petitioners

Through: Mr. Anshul Rai and Mr. Raunq Advocates, for petitioners.

versus

STATE GOVT OF NCT OF DELHI AND ANR .....Respondents

Through: Mr. Sanjeev Sabharwal, APP for State with IO/SI Vikash.
Respondent no.2 in person.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. Petitioners seek quashing of case FIR No. 317/2026 of PS Burari, North Delhi for offence under Section 85/115(2)/351(3)/3(5) of BNS on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioners.

2. Learned APP for State assisted by IO/SI Vikash accepts notice and submits that State has no objection to this petition.

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3. The respondent no.2 is present in Court today and is identified by IO/SI Vikash and she accepts notice.

4. Keeping in mind the nature of the dispute, I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioners. It is also submitted by her that for past about five months, she is living happily with the petitioners as a close family. Respondent no.2 submits that two sons were born from her wedlock with the present petitioner no.1, and those sons are also living happily with the family, so now she does not wish to continue prosecution of petitioners.

5. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through a full dress trial.

6. Therefore, the petition is allowed and FIR No. 317/2026 of PS Burari, North Delhi for offence under Section 85/115(2)/351(3)/3(5) of BNS as well as proceedings arising out of the same are quashed.

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GIRISH KATHPALIA
(JUDGE)

NOVEMBER 23, 2026/*ry*

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